THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION Dated 18th, February, 2021

No. HCM.II/184/2015-Estt/539: In pursuance of notification No. HCM.II/82/2017-Estt/336 dated 02.02.2021 of the High Court of Meghalaya, the Governor of Meghalaya is pleased to issue notification No. LJ·(A) 237/80/343 –A dated 16.02.2021 and in view of administrative exigency and for better administration of justice, the Hon'ble, the Chief Justice, High Court of Meghalaya, in exercise of powers under Rule 7 (B) (5) of the Rules of High Court of Meghalaya, 2013 (as amended upto date), is pleased to transfer and post the following Judicial Officers as under:

S1.	Name of	Present	Transferred	Handover charge to
No.	Judicial	Posting	and Posted	
	Officer		as	* * * * * * * * * * * * * * * * * * * *
1.	Shri.	Chief Judicial	Special	Smti. Angeline M. Pariat,
9	Febroneous	Magistrate	Judge	Chief Judicial Magistrate,
	S. Sangma	cum Secretary,	(POCSO),	cum Secretary, District
	Grade-I	District Legal	Ri-Bhoi	Legal Services Authority,
		Services	District,	West Garo Hills District
		Authority,	Nongpoh.	who shall take additional
		South West		charge as Chief Judicial
		Garo Hills,		Magistrate cum
		Ampati.		Secretary, District Legal
				Services Authority, South
				West Garo Hills District,
			-	Ampati.

The aforesaid Judicial Officers shall take charge on or before the **22nd February, 2021**.

By order,

REGISTRAR (JUDICIAL SERVICE)

Memo No. HCM.II/184/2015-Estt/539-A

Dated Shillong 18th February 2021

Copy for information to: -

- 1. The Registrar–cum–Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for his Lordship's kind information.
- 2. The P.S to Hon'ble Mr. Justice Ranjit V More, High Court of Meghalaya, Shillong for his Lordship's kind information.
- 3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for his Lordship's kind information.
- 4. The P.S to Hon'ble Mr. Justice W Diengdoh, High Court of Meghalaya, Shillong for his Lordship's kind information
- 5. P.A. to Registrar General, High Court of Meghalaya, Shillong.

- 6. The Commissioner & Secretary to the Government of Meghalaya, Law Department, Shillong with a request to invest them with such powers, as are applicable, and other such powers under the relevant Acts, Rules and Regulations, etc.
- 7. The District & Sessions Judge, Shillong/ Jowai/ Nongstoin/ Nongpoh/ Tura/ Ampati/ Williamnagar/ Mawkyrwat/ Khliehriat/Resubelpara/Baghmara.
- 8. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
- 9. The Director, Meghalaya State Judicial Academy, Shillong.
- 10. The Joint Registrar (Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 11. All concerned Judicial Officers.
- 12. The Accountant General (A&E), Shillong for information and necessary action.
- 13. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
- 14. The Treasury Officer, Nongpoh, Tura and Ampati for information and necessary action.
- 15. The Systems Analyst, High Court of Meghalaya to upload this notification in the official website of the High Court.

16. Office File.

REGISTRAR (JUDICIAL SERVICE)